

(Shri Govinda Menon): On behalf of Shri Shinde, I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (3) of section 130 of the Kerala Panchayats Act, 1960, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

(i) SRO. No. 165/66 published in Kerala Gazette dated the 19th April, 1966, making certain amendment to the Kerala Panchayats (Payment of Travelling Expenses from Panchayat Fund) Rules, 1963.

(ii) SRO. No. 213/66 published in Kerala Gazette dated the 31st May, 1966, making certain amendments to the Kerala Panchayats (Audit) Rules, 1963.

(iii) SRO. No. 217/66 published in Kerala Gazette dated the 31st May, 1966, making certain amendments to the Kerala Panchayats (Building Tax) Rules, 1963.

(iv) The Kerala Panchayats (Payment of conveyance allowance or sitting fees) Rules, 1966, published in Notification SRO. No. 239/66 in Kerala Gazette dated the 21st June, 1966.

(v) SRO. No. 241/66 published in Kerala Gazette dated the 28th June, 1966, making certain amendment to the Kerala Panchayats (Acquisition and transfer of immovable properties) Rules, 1963.

(2) A statement showing reasons for delay in laying the Notifications mentioned at (i) to (v) of item (1) above. [Placed in Library. See No. LT-7073/66].

NOTIFICATIONS UNDER KERALA PROHIBITION ACT AND ALL INDIA SERVICES ACT

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Nas-

kar): On behalf of Shri Vidya Charan Shukla, I beg to lay on the Table—

(1) (i) A copy of Notification SRO. No. 136/66 published in Kerala Gazette dated the 30th March, 1966, under sub-section (3) of section 62 of the Kerala Prohibition Act, 1950, read with clause (c) (iy) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

(ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-7074/66].

(2) Notification No. SRO. 2525 published in Gazette of India dated the 27th August, 1966, under sub-section (2) of section 3 of the All India Services Act, 1951 constituting the Indian Forest Service with effect from the 1st July, 1966. [Placed in Library. See No. LT-7075/66].

Shri Hari Vishnu Kamath: On a point of clarification with regard to this item. Please refer to sub-item (2). This is a notification under section 3 of the All India Services Act constituting the Indian Forest Service with effect from the 1st July, 1966.

I am sure the House is glad that a new service has been constituted called the Indian Forest Service. But we must avoid any confusion in this regard, so far as the name of the service or the terminology is concerned. There is already the Indian Foreign Service, that is called the IFS, and the Indian Forest Service will also be called the IFS; in that case, both would be called IFS. I would, therefore, suggest this; I do not know whether it would be quite in order, but Government should consider this matter because there would be confusion if both are called IFS; I would, therefore, suggest that it might be called the Indian Jungle Service or the IJS; the word 'jungle' is a good Indian word. Otherwise, if it is possible, we

might call the Foreign Service as the Indian External Service. But if we call it the Indian External Service it will become IES, and the Education Minister may take exception to it because the Indian Educational Service will be confused with that. I think the best way out is to call the Indian Forest Service the Indian Jungle Service or IJS.

14.22 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
MINUTES OF SITTINGS

Shri A. S. Alva (Mangalore): I beg to lay on the Table the Minutes of the Ninetieth to Ninety-fifth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

14.22½ hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th September, 1966, agreed without any amendment to the Punjab State Legislature (Delegation of Powers) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 1st September, 1966."

14.23 hrs.

PUBLIC ACCOUNTS COMMITTEE
FIFTY-EIGHTH REPORT

Shri Morarka (Jhunjhunu): I beg to present the Fifty-eighth Report of the Public Accounts Committee on Appropriation Accounts (Civil), 1964-65

and Audit Report (Civil), 1966 relating to Departments of Atomic Energy, Aviation, Cabinet Secretariat and Ministries of Commerce and External Affairs.

14.23½ hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

THIRTY-SECOND REPORT

Shri K. N. Pande (Hata): I beg to present the Thirty-second Report of the Committee on Public Undertakings on the action taken by Government on the recommendations contained in the Forty-ninth Report of the Estimates Committee (Third Lok Sabha) on State Trading Corporation of India Limited.

14.24 hrs.

PRESENTATION OF PETITION

श्री मधु लिमये (मुंगेर) : उपभोक्ता मूल्य में वृद्धि किये बिना परचून मिट्टी का तेल बेचने वाले दूकानदारों को पांच पैसे प्रति लिटर की दर से कमिशन देने के बारे में श्री भवनजी रामजी गाला और अन्य व्यक्तियों द्वारा हस्ताक्षरित एक याचिका मैं पेश करता हूँ।

Mr. Deputy-Speaker: He may place it on the Table of the House.

श्री मधु लिमये : इस पर 4,200 लोगों ने हस्ताक्षर किये हैं।

14.24½ hrs.

STATEMENT BY FINANCE MINISTER RE: ORR DIGNAM & COMPANY.

Mr. Deputy-Speaker: Now, the hon. Finance Minister.

The Minister of Finance (Shri Sachindra Chaudhuri): I beg to make a statement . . .